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# **MAHARASHTRA NATIONAL LAW UNIVERSITY, AURANGABAD**

*~the cradle of future jurists~*

INVITES YOU TO

**NATIONAL SEMINAR, 2019**

**On**

**“Transnational Corporate Crime  
and Fraud”**

**Organized on: March 17th, 2019**

# ABOUT MAHARASHTRA NATIONAL LAW UNIVERSITY, AURANGABAD

Maharashtra National Law University, Aurangabad is a National Law University in the State of Maharashtra, which came into existence on March 16, 2017. The University was formally inaugurated on 9<sup>th</sup> December, 2017 at the hands of Hon'ble Chief Minister, **Shri. Devendra Fadnavis**, who graciously accepted to be the Visiting Professor of our university.

MNLU-Aurangabad continuously aspire to be a breeding ground for positive ideas and emerge as a symbol of openness of thoughts, cultural pluralism and celebrating the unity in the diversity of India. We endeavour to touch the lives of every student by inculcating prudence, efficiency, creativity and compassion to work for betterment of the marginalized sections of the society. We attempt to kindle their sense of responsibility, honesty, conscience, justice and above all commitment to human values. We intend to intensify our goal to mobilize more resources and create conducive ambience for our faculty, students and staff to actualize their potential.

Keeping this vision in mind, the university organised various activities for the students in its very first year. The University hosted its first National Seminar titled “**Bhopal Gas Tragedy vis-a-vis Mass Torts**” on 17th December, 2017. We were extremely honoured to have **Padmashree Prof. Dr. N. R. Madhava Menon** grace the occasion as the Guest of Honour. The University also organised an Inter-Disciplinary Discourse titled “**Palliative and End of Life Care in India-The Road Ahead**” on 3rd March, 2018. University also organized its 2<sup>nd</sup> National Seminar on “**Right to Privacy in the Contemporary Legal Environment.**” We feel honored to have **Prof. (Dr.) Moolchand Sharma** to grace the occasion as the Guest of Honor.

# CONCEPT NOTE

India being vibrant and developing state, the development of Indian economy and the presence of transnational corporation are cross border in nature. **E-commerce business, Information Technology** permits the investors to do their ease of doing business across the globe by using digital and spot technology. International Financial Institutions and Domestic Banks are lending money to its corporate clients as a part of business transactions. In case of borrower repays the money in due time, it provides the platform for the development of trade and economy. However in the recent years there are number of borrowers who have taken money from **Banks** and **Financial Institutions** and having the safe haven in other countries' jurisdiction. In this regard the government of India has enacted **Fugitive Economic Offenders Act 2018**. Earlier we had the legislations like, **Foreign Contributions Act, Prevention of Money Laundering Act 2002, Foreign Exchange Management Act 1999** and other related laws.

## SUB-THEMES OF THE CONFERENCE

1. Fugitive Economic Offenders
2. Cross Border Corporate Crimes
3. International jurisdictions v Domestic Jurisdiction
4. Role of regulators life (SEBI, ED,CCI)
5. Class Action Suits
6. Foreign Convenience and Foreign Shopping
7. Transnational and Companies Act, 2013
8. Role Banks and Financial Institutions
9. International Corporate Fraud

# CALL FOR PAPERS

Research papers, case comment and articles are invited from the academic practitioners, research scholars and the students. The papers should be author's original work and/or should not be the repetition of any published work. Research Papers shall be subject to the approval of the Editorial Board and depending on the quality of papers, selected papers will be published in the form of a Book with ISBN. Only one coauthor is permitted.

## GUIDELINES FOR SUBMISSION

- Submission must include-

- 1) **Abstract,**
- 2) **Covering page**
- 3) **Full Paper,**
- 4) **Application Form** and
- 5) **Demand Draft**

- The word limit for Abstract is **300 words.**

- The word limit for Full paper is **3000-6000 words.**

- The Abstract and the Full paper must be :

typed in **Times New Roman Font**

the **font size** must be **12** on a **A4 size paper**

**1.5" line spacing**

Footnote should follow uniform **style of citation** "**Citation according to Blue Book 19<sup>th</sup> Edition.**"

- Abstract along with Covering Page and the Paper must be submitted to the Student Convenor of the Seminar at: **[mnluaseminar001@gmail.com](mailto:mnluaseminar001@gmail.com)**



The subject of e-mail for Submission must be "**National Seminar: Submission of Abstract & Covering Page**" for Abstract submission and for full paper submission "**National Seminar: Submission of Full Paper**"

## **MODE OF PAYMENT & REGISTRATION FOR SEMINAR:**

Participation is open to Students, Scholars, Academicians, and Advocates.

The registration fee per person for the research paper:

- **Student & Research Scholar (Author)** – 1000 INR
- **Student & Research Scholar (With Co-Author)** – 1500 INR
- **Academician & Professional (Author)** – 2000 INR
- **Academician & Professional (With Co-Author)** – 2500 INR

## **MODE OF PAYMENT:**

Payment to be made through DD in favour of "MNLU, Aurangabad" payable at Aurangabad and should reach the MNLU, Aurangabad latest by March 02th, 2019 before 5 p.m.

*\*No T.A./D.A. will be paid to the participants.*

## **IMPORTANT DATES**

Last Date for <b>ABSTRACT</b> submission	<b>February 10<sup>th</sup>, 2019</b>
Last date for <b>REGISTRATION</b> and <b>PAYMENT</b>	<b>February 25<sup>th</sup>, 2019</b>
Last date for <b>FULL PAPER</b> submission	<b>March 11<sup>th</sup>, 2019</b>
Date of <b>NATIONAL SEMINAR</b>	<b>March 17<sup>th</sup>, 2019</b>

# Maharashtra National Law University

## CHIEF PATRON:

**Hon'ble Mrs. Justice R. Bhanumati**

Judge, Supreme Court of India and Chancellor, MNLU, Aurangabad

## PATRON:

**Hon'ble Prof. (Dr.) Kondaiah Jonnalagadda**

Vice-Chancellor (I/C),  
MNLU, Aurangabad

## REGISTRAR IN-CHARGE:

**Prof. (Dr.) V.R.C. Krishnaiah**

MNLU, Aurangabad,

## ACADEMIC ADVISOR:

**Prof. A. Lakshminath,**

Distinguished Emeritus Professor of Law,  
MNLU, Aurangabad

## FACULTY CONVENER:

**Prof. (Dr.) Kondaiah Jonnalagadda**

Professor of Law and Dean  
MNLU, Aurangabad

## STUDENT ORGANISING COMMITTEE OF NATIONAL SEMINAR, 2018

### STUDENT CONVENER:

**Mr. Hariom Shran Bajpai,**

(Contact number: +91 8717848436)

Email ID: bajpai2hariom11@gmail.com

# VENUE OF THE SEMINAR

Seminar Hall, Maharashtra National Law University, Aurangabad  
(Govt. B.Ed. College Campus, Padampura Aurangabad, M.S.)

## ACCOMMODATION

Outstation participants will have to make their own arrangement for accommodation. However, the organising committee will guide the participants in finding a suitable and discounted hotels for accommodation. The Organising Committee may be contacted for the same.

## ADDRESS FOR CORRESPONDENCE

Mr. Hariom Shran Bajpai, **Student Convener**  
Maharashtra National Law University, Govt. B.Ed. College Campus,  
Padampura,  
Aurangabad – 431 005. (MS) India.  
**Office Contact Number:** (0240) 2334800  
**Website:** [www.mnlua.ac.in](http://www.mnlua.ac.in)

## CONTACT DETAILS:

For any queries related to the National Seminar, 2019, participants may contact following person on the details given below:

**Mr. Hariom Shran Bajpai**  
**Convener, National Seminar, 2019**  
**(Contact number: +91 8717848436 and**  
**Email ID: bajpai2hariom11@gmail.com)**

*For submission of Abstract, Full Paper, Scanned copy of Payment Slip or DD and Registration Form and other queries, email ID is: [mnluaseminar001@gmail.com](mailto:mnluaseminar001@gmail.com)*

## ORGANISED & PUBLISHED BY

Maharashtra National Law University, Aurangabad (MNLU, A),  
a University established by

Government of Maharashtra under Maharashtra National Law  
Universities Act, 2014.